

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6282 of 2021**

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1. Anil Sahu @ Anil Kumar  
2. Gajanand Sahu @ Gajanand Kumar Babu @ Gajanand Lal  
3. Anand Sahu @ Anand Kumar Babu ... Petitioners  
Versus  
The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Rakesh Kumar, Advocate  
For the State : Mr. Sardhu Mahto, Addl. P.P.

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**Order No.02 Dated- 07.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with B.S. City P.S. Case No.120 of 2021 registered under sections 341/323/325/307/379/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners in furtherance of common intention with the co-accused persons attempted to murder Pramod Kumar Yadav and Anshu Yadav and committed theft of Rs.4,200/-. It is further submitted that the allegations against the petitioners are all false and for the selfsame occurrence, from the side of the petitioners, petitioner no.3 has lodged B.S. City P.S. Case No.121 of 2021 against the informant and others. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 20,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the investigation of

the case and also undertake that they will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.'

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 20,000/- as ad interim victim compensation drawn in favour of informant without prejudice to their defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Bokaro, in connection with B.S. City P.S. Case No.120 of 2021 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case with further condition that they will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**